



Government of Jammu and Kashmir
Civil Secretariat, Home Department
Jammu/Srinagar.

NOTIFICATION.

Srinagar, the 31st May, 2016

SRO175- Whereas, on 10.03.2011, a reliable information was received by Police Station, Doda to the effect that one Bashir Ahmad S/o Abdul Samad Bohru R/o Nallah Bharat, Tehsil & District Doda, working as OGW for banned outfit LeT is providing every logistic support to the militants of LeT outfit and in possession of huge amount of money for delivering it to LeT Commander Javed Code name Abu -Harera (now dead) S/o Gul Mohammad R/o Koti Basti, Doda; and

Whereas, in this connection, Case FIR No. 52/2011 under sections 10, 11, 17, 19, 20 and 21 of the Unlawful Activities (Prevention) Act, 1967 was registered in Police Station, Doda and investigation initiated; and

Whereas, during the course of investigation, the accused was arrested and on his personal search, an amount of Rs. 1, 84,000/- was recovered from his possession. Section 40 of the Unlawful Activities (Prevention) Act, 1967 was incorporated in the case and sections 10, 11 & 21 of the Unlawful Activities (Prevention) Act, 1967 were dropped; and

Whereas, during the course of investigation, on the basis of statement of witnesses, the seizure memo and other evidence, the Investigating Officer has established a prima-facie case against the accused namely, Bashir Ahmed S/o Abdul Samad Bohru R/o Nallah Bharat Tehsil & District Doda for the commission of offence punishable under section 17, 19, 20 and 40 of the Unlawful Activities (Prevention) Act, 1967 apart from other offence; and

Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967 has independently scrutinized the Case Diary file and all other relevant documents relating to the case and has come to a definite conclusion that this is a fit

